
(2024) 02 UK CK 0055

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 282, 281, 283, 284, 285, 286 Of 2020

Trilok Singh Bhandari & Others

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 26-02-2024

Acts Referred:

Citation : (2024) 02 UK CK 0055

Hon'ble Judges : Pankaj Purohit, J

Bench : Single Bench

Advocate : Anil Kumar Joshi, Pradeep Hairiya, Alok Dalakoti

Final Decision : Allowed

Judgement

Pankaj Purohit, J

1. Since a common question of law and fact is involved in all these writ petitions, hence these are being taken up together and decided by this common order.
2. It is submitted by learned counsel for the petitioner(s) that the writ petitions are covered by the judgment and order dated 27.03.2017 passed by a Co-ordinate Bench of this Court in WPSS No.1955 of 2015 and batch of writ petitions, which is annexed along with the writ petition.
3. Learned State Counsel does not dispute the fact that the matter is squarely covered by the aforesaid judgment. He further submits that the Special Appeal and the SLP filed by the State have also been dismissed.
4. In this view of the matter, all the writ petitions are allowed and the impugned order dated 30.09.2019 passed by respondent no.4 is set-aside. The writ petitions filed by the petitioners shall abide by the judgment and order dated 27.03.2017 passed by a Co-ordinate Bench of this Court in WPSS No.1955 of 2018 and batch of writ petitions.
5. Pending application(s) if any stands disposed of accordingly in all these

matters.